

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB)NO.04/Chd/2017

Date: 03.03.2017

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial)
Hon'ble Deepa Krishan, Member(Technical)**

In the matter of:

M/s Recorders and Medicare Systems Pvt. Ltd.
Plot No.196, Industrial Area, Phase-I,
Panchkula-134113 (Haryana)

...Corporate Debtor

Present: Mr. Jalesh Kumar Grover, Independent Director
for Corporate Debtor/applicant.

ORDER

R.P.Nagrath, J., Member(Judicial) (Oral):

Mr. Jalesh Kumar Grover, Independent Director of the applicant company who is present in person has filed affidavit with the Resolution of the company dated 02.03.2017 seeking to withdraw the instant petition with liberty to file fresh petition for initiating the Corporate Insolvency Process on behalf of the company after removal of the defects. Vide this Resolution Mr. Jalesh Kumar Grover, Independent Director has been authorised to appear before the Tribunal and to withdraw the instant petition on the aforesaid ground with liberty to file fresh petition on the same cause of action. The instant petition, therefore, stands dismissed as withdrawn, with liberty as aforesaid.

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The petitioner may apply for withdrawal of original documents, if such documents were annexed with the petition by replacing the same with certified copies thereof.

- SD -

(Justice R.P. Nagrath)

- SD -

(Deepa Krishan)
Member (Technical)

March 03, 2017

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